BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPLE BENCH, NEW DELHI

O.A. No. 438/2018.

IN THE MATTER OF:

ARTI ...APPLICANT

VERSUS

CENTRAL GROUND WATER AUTHORITY & ORS.

...RESPONDENT(S)

INDEX

Sl.No.	Particulars	Page(s)
1.	Additional Submissions in respect of Action Taken Report in Compliance to Hon'ble NGT, PB, Order dated 10.09.2020 in the matter of O.A. No. 438/2018 titled as *Arti vs. CGWA & Ors.*	1-2
2.	**Annexure A** – Copy of the letter dated 26.09.2022 by District Ground Water Management Council, Meerut	3
3.	**Annexure B** – Copy of the Remedial Action taken by District Magistrate, Jhansi	4-6

4.	**Annexure C** – Copy of the Remedial Action taken by District Magistrate, Gautam Budh Nagar	7-9

Regional Director
CGWB, Northern Region

Place: Lucknow

Dated:13.10.2022

o !!

ADDITIONAL SUBMISSIONS IN RESPECT OF ACTION TAKEN REPORT ON BEHALF OF CENTRAL GROUND WATER AUTHORITY IN COMPLIANCE TO THE HON'BLE NGT ORDER DATED 25.02.2022 IN O.A. NO. 438/2018 (ARTI VS. CGWA & ORS.)

1. That the Hon'ble NGT was pleased to pass an order dated 25.02.2022 in the case, wherein the following directions were passed -:

> *"44. We therefore, direct that notice be issued to respondents no. 7, 10, 12, 14, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 27, 30, 31, 32, 33, 36, 37, 38, 39, 40, 41, 42, 44, 45, 46, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 60, 61, 62, 63, 64, 66, 67, 69, 70, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 93, 94, 95, 98, 99, 100, 102, 103, 104, 105, 106, 109, 111, 112, 113, 114, 115, 117, 118, 119, 120, 121, 122, 123, 124 and 126. Notice be issued by State PCB by an appropriate mode. These respondents may file reply within one month.*
>
> *45. In para 8(E), 7 respondents' numbers are given i.e., 9 & 96 (repeated), 11 & 91 (repeated), 28, 29, 68, 71 and 125 stating that those units have been closed and in respect to respondent 26, 34, 108 and 116, it is stated that their addresses are not correct. We find that the above information need be rechecked and verified. It must also come on record as to when these units were closed and whether they had been extracted ground water illegally or not.*
>
> *46. In regard to these respondents, respondent nos. 1 and 3 i.e. CGWA and UPJN shall submit further report which shall also mention as to what further remedial action has been taken on account of the violation of environmental laws in abstraction of ground water illegally by these proponents, within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.*
>
> *47. Considering magnitude of illegal abstraction of ground water and laxity of responsible Regulators if failing to check, similar illegalities in other cities cannot be ruled out. However, considering manpower constraints of such bodies, we are of the view to proceed first in respect of corporation cities of State of U.P. We, accordingly constitute joint Committees comprising UPPCB, CGWA and concerned District Magistrates and direct to find out hotels, marriage/banquet halls/resorts, guest houses etc. in Lucknow, Kanpur, Agra, Meerut, Gautam buddha Nagar, Bareilly, Varanasi, Jhansi, and Gorakhpur abstracting ground water without NOC from the competent authority, take remedial action and submit report within one month."*

2. That an Action Taken Report in compliance of Order dated 25.02.2022 was submitted before the Hon'ble Tribunal vide email dated 26.09.2022.

3. That it is submitted that after the submission of Action Taken Report, further updations on the action taken have been received from the concerned departments.

4. That vide letter dated 26.09.2022, District Ground Water Management Council, Meerut has informed that notices have been served on 109 units directing them to apply for NOC as per the provisions of Uttar Pradesh Ground Water (Management And Regulation) Act, 2019.

   Copy of the letter dated 26.09.2022 is marked herewith and annexed as **Annexure-A** [Page No. 3]

5. That it is further submitted that remedial action has been taken by District Magistrate, Jhansi wherein a Task Force has been constituted to comply with the directions of Hon'ble Tribunal.

   Copy of the Remedial Action taken by District Magistrate, Jhansi is marked herewith and annexed as **Annexure-B** [Pages 4 to 6]

6. That remedial action has also been taken by District Magistrate, Gautam Budh Nagar wherein a Committee has been constituted to comply with the directions of Hon'ble Tribunal.

   Copy of the Remedial Action taken by District Magistrate, Gautam Budh Nagar is marked herewith and annexed as **Annexure-C** [Pages 7 to 9]

7. That it is most humbly prayed that the Hon'ble Tribunal may kindly be pleased to take the Additional submissions with regard to the Action Taken Report on record.

Regional Director
CGWB, Northern Region

Place: Lucknow

Dated: 13.10.2022

Letter No 431/GWDGSDMeerut/Act19, Dtd 26/09/2022

From,

Nodal Officer, Web Portal Operation
District GW Management Council, Meerut.

To,

The Regional Director,
CGWB-NR, Lucknow.

Sub: Remedial action on account of abstracting GW without NOC in compliance of order passed by Hon'ble NGT, New Delhi on dated 25.02.2022 in OA No. 438 of 2018 Arti vs CGWA & Ors.

Ref: 1. Joint Inspection Report submitted by e-mail dated 29.08.2022.
2. Your Office letter No.4 (237_NGT)/CGWB/NR/S&I/2022-727, Dtd 19.09.2022

Sir,

With reference to the above-cited subject, this is to inform you that the following are the actions that have taken in the Meerut district in compliance of order passed by Hon'ble NGT, New Delhi on dated 25.02.2022 in OA No. 438 of 2018 Arti vs CGWA & Ors:

a. Joint Inspection team report was submitted to District Magistrate, Meerut vide e-mail Dtd 29.08.2022.
b. From the 132 units that were inspected, 23 units were exempted to obtain NOC and remaining 109 units have to obtain NOC for GW abstraction.
c. A notice was served to these 109 units from District Magistrate/Chairperson District GW Management Council on 07.09.2022 directing them to apply for NOC within 15 days else suitable action can be taken on them under the provision of UP GW(M&R) Act-2019.(Attached)
d. During serving the notice to these units, 05 units were found to be closed and 1 unit provided water bill and informed that they are not using bore well.
e. Apart from these, till date 11 units have applied for registration under the provision of UPGW (M&R) Act-2019 as they were under Micro and small category and were abstracting less than 10KLD. Applications for the same are being processed.
f. Another 4 users have submitted an undertaking/request letter for seeking time extension of 15 days and informed that are in the process to submit the application for NOC for GW abstraction.
g. Till date around 20 other units have also contacted the Office of Senior Geophysicist, GWD Meerut with query/ doubts/ support for application filling for the application of NOC/Registration for GW abstraction.
h. In view of the above, a remainder notice is being served to 92 units from District Magistrate/Chairperson District GW Management Council with a warning to take necessary NOC within 15 days.

This is with reference to the next date of the above case in Hon'ble NGT on 28.09.2022.

26/9/22

O/c Nodal Officer, Web Portal Operation
District GW Management Council, Meerut

Copy To:

1. Director, Ground Water Department, U.P. for kind information.
2. District Magistrate / Chairperson District GW Management Council Meerut for kind information.
3. Chief Development Officer/ Member Secretary District GW Management Council Meerut for kind information
4. Member Joint Inspection Team as per order No 1743/G/OA-438/MRT/2022 Dt 16.03.22 , Office of District magistrate Meerut for kind information

26/9/22

O/c Nodal Officer, Web Portal Operation
District GW Management Council, Meerut

Annexure-II

मुख्य विकास अधिकारी / जिलाधिकारी महोदय, झाँसी।

माननीय राष्ट्रीय हरित अधिकरण, द्वारा विचाराधीन ओ0ए0संख्या–438 / 2018 आरती बनाम केन्द्रीय भूगर्भ जल प्राधिकरण व अन्य अन्तर्गत दिनांक 25–02–2022 को पारित आदेश कि– Considering magnitude of illegal abstraction of ground water and laxity of responsible Regulators if failing to check, similar illegalities in other cities cannot be ruled out. However, considering manpower constraints of such bodies, we are of the view to proceed first in respect of corporation cities of state of U.P. We, accordingly constitute joint committees comprising UPPCB, CGWA and concerned district magistrates and direct to find out hotels, marriage/banquet halls/resorts, guest houses etc. In Lucknow, Kanpur, Agra, Meerut, Gautam buddha Nagar, Bareilly, Varanasi, Jhansi and Gorakhpur abstracting ground water without NOC from the competent authority, take remedial action and submit report within one month. तथा आगामी सुनवाई हेतु दिनांक 28.09.2022 नियत है, जोकि पत्रावली पर (पताका– क) पर स्थित है।

माननीय राष्ट्रीय हरित अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अक्षरशः अनुपालन हेतु झांसी जनपद स्तरीय प्राधिकारियों की निम्नवत् Task Force गठित किया जाना उचित प्रतीत होता है।

क्रमांक	प्राधिकारी	नामित पदनाम
1	नगर मजिस्ट्रेट, झांसी।	अध्यक्ष
2	अपर नगर आयुक्त, नगर निगम, झांसी।	सदस्य
3	जिला विकास अधिकारी, झांसी।	सदस्य
4	अधिशासी अभियन्ता, विद्युत विभाग, झांसी।	सदस्य
5	अधिशासी अभियन्ता, जल निगम, झांसी।	सदस्य
6	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी।	सदस्य
7	सहायक अभियन्ता, लघु सिंचाई, झांसी।	सदस्य
8	सहायक भू–भौतिकविद्, भूगर्भ जल विभाग, झांसी।	सदस्य

कृपया आपसे विनम्र अनुरोध है कि माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अक्षरशः अनुपालन हेतु उपरोक्तानुसार Task Force गठन संस्तुति सहित तैयार कर पत्रावली के दाहिनी तरफ प्रस्तुत है। कृपया संलग्नक पत्रावली पर सहमती की दशा में हस्ताक्षर करने का कष्ट करें।

Manish 15/9/22
"Assistant Geophysicist"
GROUND WATER DEPARTMENT
JHANSI

15/9/22
(Sr Geo)

15/09/22
CDO

मुख्य विकास अधिकारी
झाँसी।

16/9/22
जिलाधिकारी,
झाँसी

कार्यालय जिलाधिकारी, झांसी।

संख्याः 379 एन0जी0टी0–ओ0ए0–438/ टास्क फोर्स (गठन)/झांसी, दिनांकः 16/09/2022

कार्यालय ज्ञाप

माननीय राष्ट्रीय हरित अधिकरण, द्वारा विचाराधीन ओ0ए0संख्या–438/2018 आरती बनाम केन्द्रीय भूगर्भ जल प्राधिकरण व अन्य अन्तर्गत दिनांक 25–02–2022 को पारित आदेश कि– Considering magnitude of illegal abstraction of ground water and laxity of responsible Regulators if failing to check, similar illegalities in other cities cannot be ruled out. However, considering manpower constraints of such bodies, we are of the view to proceed first in respect of corporation cities of state of U.P. We accordingly constitute joint committees comprising UPPCB, CGWA and concerned district magistrates and direct to find out hotels, marriage/banquet halls/resorts, guest houses etc. In Lucknow, Kanpur, Agra, Meerut, Gautam buddha Nagar, Bareilly, Varanasi, Jhansi and Gorakhpur abstracting ground water without NOC from the competent authority, take remedial action and submit report within one month. तथा आगामी सुनवाई हेतु दिनांक 28.09.2022 नियत है।

अतः माननीय राष्ट्रीय हरित अधिकरण द्वारा उपरोक्तानुसार पारित आदेश के अक्षरशः अनुपालन हेतु झांसी जनपद स्तरीय प्राधिकारियों की निम्नवत् Task Force गठित की जाती है।

क्रमांक	प्राधिकारी	नामित पदनाम
1	नगर मजिस्ट्रेट, झांसी।	अध्यक्ष
2	अपर नगर आयुक्त, नगर निगम, झांसी।	सदस्य
3	जिला विकास अधिकारी, झांसी।	सदस्य
4	अधिशासी अभियन्ता, विद्युत विभाग, झांसी।	सदस्य
5	अधिशासी अभियन्ता, जल निगम, झांसी।	सदस्य
6	क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, झांसी।	सदस्य
7	सहायक अभियन्ता, लघु सिंचाई, झांसी।	सदस्य
8	सहायक भू–भौतिकविद्, भूगर्भ जल विभाग, झांसी।	सदस्य

अतः आदेशित किया जाता है कि माननीय राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश के अक्षरशः अनुपालन हेतु उपरोक्तानुसार गठित Task Force द्वारा remedial action लिया जा सके। जिससे कि माननीय राष्ट्रीय हरित अधिकरण की अपेक्षित आख्या में दिए गए निर्देशों का पालन किया जा सके।

जिलाधिकारी,
झांसी।

संख्याः /एन0जी0टी0–ओ0ए0– 438/टास्क फोर्स (गठन)/झांसी/तॉदिनांक।

प्रतिलिपि : निम्नलिखित को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य विकास अधिकारी/सदस्य सचिव, भूगर्भ जल प्रबंधन परिषद, झांसी को इस निर्देशानुसार अपेक्षित कार्यवाही अपनी देख–रेख में सुनिश्चित करायें।
2. अपर जिलाधिकारी (वि0/रा0) जनपद–झॉसी।
3. नगर आयुक्त, नगर निगम, झांसी।
4. टास्क फोर्स के सम्बन्धित प्राधिकारियों को अनुपालनार्थ प्रेषित है।

जिलाधिकारी,
झांसी।

जिला भूगर्भ जल प्रबन्धन परिषद जनपद–झाँसी।

पत्रांकः 376 /जि0भू0ज0प्र0परि0/झाँसी   दिनाँक 20/09/2022.

नोटिस

मेसर्स...
....
....

विषयः– उ0प्र0 भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम 2019 के अन्तर्गत जल निष्कर्षण हेतु कूपों/बोरिंग के आनलाइन अनापत्ति एवं पंजीकरण कराने के सम्बन्ध में।

उपरोक्त विषयक उ0प्र0 भूगर्भ जल (प्रबन्धन और विनियमन) अधिनियम 2019 के अन्तर्गत जल निष्कर्षण के संदर्भ में जिला भूगर्भ जल प्रबन्धन परिषद झाँसी की ओर से समस्त वाणिज्यिक/बल्क/अवसंरचनात्मक/औद्यौगिक उपभोक्ताओं को भूगर्भ जल विभाग के वेब पोर्टल upgwdonline.in पर आनलाइन आवेदन करना सुनिश्चित है। माननीय राष्ट्रीय हरित अधिकरण, द्वारा विचाराधीन ओ0ए0संख्या–438/2018 आरती बनाम केन्द्रीय भूगर्भ जल प्राधिकरण व अन्य अन्तर्गत दिनांक 25–02–2022 को पारित आदेश का अनुसरण करते हुए टास्क फ़ोर्स का गठन अधोहस्ताक्षरी अध्यक्षता में जिलाधिकारी महोदय के निर्देशन में की जा चुकी है। टास्क फोर्स द्वारा जिले में बिना अनापत्ति एवं पंजीकरण प्राप्त किये चल रहे होटलों, मैरिज/बैंक्वेट हॉल/रिजॉट, गेस्ट हाउस इत्यादि उपभोक्ताओं पर रेमेडियल एक्शन लिया जाना निर्देशित है। जिसमें दण्डात्मक कार्यवाही का भी प्रावधान है।

साथ ही पूर्व में नोटिस सं0 450/जि0भू0ज0प्र0प0/2021–22/झाँसी/दिनांक 16.10.2021, सं0–15/जि0भू0ज0प्र0प0/2022–23/झाँसी/दिनांक 04.07.2022 एवं सं0–178/जि0भू0ज0प्र0प0/2022–23/झाँसी/दिनांक 07.07.2022 से सूचित किया जा चुका है तथा समय–समय पर जनपद में प्रकाशित होने वाले समाचार पत्रों के माध्यम से भी आपको सूचना दे दी जा चुकी है एवं उद्योग बन्धु की बैठक में भूगर्भ जल विभाग, खं0–झाँसी के अधिकारियों द्वारा भी सूचित किया जा चुका है। अतः आपको इस अंतिम नोटिस के माध्यम से पुनः सूचित किया जाता है कि अविलम्ब अनापत्ति एवं पंजीकरण प्रमाण पत्र हेतु भूगर्भ जल विभाग के वेब पोर्टल upgwdonline.in पर आनलाइन आवेदन करना सुनिश्चित करें। अन्यथा की दशा में आपकी फर्म के विरूद्ध भूजल अधिनियम में निहित प्रावधानों के अनुसार कार्यवाही की जायेगी। जिसका समस्त उत्तरदायित्व स्वंय आप का होगा। अतः इसे प्राथमिकता पर गम्भीरता से लें।

नगर मजिस्ट्रेट/अध्यक्ष (टास्क फोर्स)
जिला भूगर्भ जल प्रबन्धन परिषद,
झाँसी।

पत्रांकः– /जि0भू0ज0प्र0परि0/झाँसी/तद्दिनांक।

प्रतिलिपिः– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित–

1. जिलाधिकारी/अध्यक्ष, जिला भूगर्भ जल प्रबन्धन परिषद, झाँसी को सादर प्रेषित।
2. मुख्य विकास अधिकारी/सदस्य सचिव, जिला भूगर्भ जल प्रबन्धन परिषद, झाँसी।
3. नगर आयुक्त, नगर निगम, झाँसी।
4. निदेशक, भूगर्भ जल विभाग/सदस्य सचिव, राज्य भूगर्भ जल प्रबन्धन और विनियामक प्राधिकरण उ0प्र0।
5. सहायक भू–भौतिकविद्/नोडल अधिकारी, जिला भूगर्भ जल प्रबन्धन परिषद–झाँसी।

नगर मजिस्ट्रेट/अध्यक्ष (टास्क फोर्स)
जिला भूगर्भ जल प्रबन्धन परिषद,
झाँसी।

कार्यालय मुख्य विकास अधिकारी, गौतमबुद्धनगर।
पत्रांक /वैय0सहा0—सी0डी0ओ0/2022, दिनांक —04—2022

'कार्यालय आदेश'

जिलाधिकारी, गौतमबुद्धनगर के पत्र संख्या—1824/ एस0टी0 —डी0एम0 / 2022, दिनांक 22—04—2022 के साथ संलग्न क्षेत्रीय निदेशक, जल शक्ति मंत्रालय भारत सरकार केन्द्रीय भूमि जल बोर्ड उत्तरी क्षेत्र भूजल भवन ,सैक्टर—बी, सीतापुर रोड अलीगंज, लखनऊ का पत्र संख्या—4 (237NGT)CGWA/NR/S&1/200-29 दिनांक 22—04—2022 जो कि Remedial action account of abstracting GW without NOC in compliance of order passed by Hon'ble NGT,dated 25.02.2022 in OA N0.438 of 2018 Arti vs.CGWA&Ors.से सम्बन्धित है। (प्रतिसंलग्न)के कम में अनुपालन हेतु निम्नलिखित समिति का गठन किया जाता है:——

1— अधिशासी अभियन्ता, भूगर्भ जल विभाग, गौतमबुद्धनगर।
2— क्षेत्रीय अधिकारी,प्रदूषण नियंत्रण बोर्ड नोएडा, गौतमबुद्धनगर।
3— क्षेत्रीय अधिकारी, प्रदूषण नियंत्रण बोर्ड,ग्रेटर नोएडा, गौतमबुद्धनगर।
4— नोडल अधिकारी/हाइड्रोलॉजिस्ट, भूगर्भ जल विभाग, गौतमबुद्धनगर।
5— सहायक अभियन्ता, लघु सिंचाई, गौतमबुद्धनगर।

उक्त समिति को निर्देशित किया जाता है कि निम्न बिन्दुओं पर कार्यवाही सुनिश्चित करें अवगत करायें:——

1—पूर्व में ट्यूबैल/बोरबेल हेतु दिये गये आवेदन निरस्त किये गये है, उन्हें बन्द कराये जाने की कार्यवाही करते हुए जुर्माना निर्धारित करें।

2—जिनके द्वारा अनापत्ति प्रमाण—पत्र नहीं लिया गया है, की जॉच कर तत्काल उनके ट्यूबैल/बोरबेल बन्द कराये जाने की कार्यवाही करें।

3—यह सुनिश्चित करें कि जनपद में कोई भी ट्यूबैल/बोरबेल अनापत्ति प्रमाण—पत्र के बिना संचालित नहीं होना चाहिए।

अतः उक्त निर्देशों का कड़ाई से अनुपालन करते हुए आख्या उपलब्ध कराये। इस कार्य में किसी प्रकार की लापरवाही न की जाय।

संलग्नः—यथोक्त।

(अनिल कुमार सिंह)
मुख्य विकास अधिकारी,
गौतमबुद्धनगर।

पत्रांक 75 /तद् दिनांक 25/4/22

प्रतिलिपि :—1—जिलाधिकारी, गौतमबुद्धनगर को सूचनार्थ प्रेषित।
2— सम्बन्धित अधिकारियों/समिति के सदस्यो को अनुपालनार्थ।

मुख्य विकास अधिकारी,
गौतमबुद्धनगर।

Imp
AEE/JE/ND
30/4/22

कार्यालय जिलाधिकारी, गौतमबुद्ध नगर।

पत्रांकः 1824 / एस0टी0—डी0एम0 / 2022 दिनांकः 22-04-2022

मुख्य विकास अधिकारी,
गौतमबुद्धनगर।

विषय :— **Remedial action on account of abstracting GW without NOC in compliance of Order passed by Hon'ble NGT, New Delhi on dated 25.02.2022 in OA No.438 of 2018 Arti vs. CGWA&Ors.**

कृपया, उपर्युक्त विषयक क्षेत्रीय निदेशक, जल शक्ति मंत्रालय, भारत सरकार, केन्द्रीय भूमि जल बोर्ड, उत्तरी क्षेत्र भूजल भवन, सैक्टर—बी, सीतापुर रोड योजना, अलीगंज, लखनऊ के संख्या— 4(237 NGT)/CGWA/NR/S&I/2022-295 दिनांक 11.04.2022 का संदर्भ ग्रहण करें, जिसके अन्तर्गत प्रश्नगत प्रकरण में ओ0ए0 संख्या—438 / 2018 आरती बनाम केन्द्रीय भूमि जल बोर्ड (सीजीडब्ल्यूए) एवं अन्य में मा0 राष्ट्रीय हरित अधिकरण द्वारा पारित आदेश दिनांक 25.02.2022 का अनुपालन कराये जाने का अनुरोध किया गया है।

संदर्भित पत्र की प्रति संलग्न कर इस निर्देश के साथ प्रेषित है कि कृपया प्रश्नगत प्रकरण के परिप्रेक्ष्य में नियमानुसार आवश्यक कार्यवाही अतिशीघ्र किया जाना सुनिश्चित करें।

संलग्नक :—उपरोक्तानुसार।

(सुहास एल0वाई0)
जिलाधिकारी,
गौतमबुद्धनगर।

EU 08 / 08 / 40 / / /

भारत सरकार
जल शक्ति मंत्रालय
केंद्रीय भूमि जल बोर्ड, उत्तरी क्षेत्र
भूजल भवन
सैक्टर-बी, सीतापुर रोड योजना, अलीगंज
लखनऊ - 226021
दूरभाष : (0522)-2363812
ई-मेल: rdnr-cgwb@nic.in

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
CENTRAL GROUND WATER BOARD, NORTHERN REGION
BHUJAL BHAWAN
SECTOR-B, SITAPUR ROAD YOJANA, ALIGANJ
LUCKNOW-226 021
PHONE : (0522)-2363812
e-mail : rdnr-cgwb@nic.in

आज़ादी का अमृत महोत्सव

No. 4(237_NGT)/ CGWB/NR/S&I/2022- 295
Dated: 11 APR 2022

To,

The District Magistrate
Agra/ Bareilly/ Gautam Buddha Nagar/ Ghaziabad/ Gorakhpur/ Jhansi/ Kanpur/ Lucknow/ Meerut/ Varanasi

Sub: **Remedial action on account of abstracting GW without NOC in compliance of Order passed by Hon'ble NGT, New Delhi on dated 25.02.2022 in OA No. 438 of 2018 Arti vs CGWA & Ors.**

Ref: **Central Ground Water Authority, New Delhi mail dated 07.04.2022.**

Sir,

With reference to subject cited above, it is to inform that possible Remedial Action may be taken against those hotels, marriage/ banquet halls/ resorts, guest houses which are abstracting ground water without valid NOC. In this regard, the direction may kindly be issued to Joint Committee for taking following remedial actions.

1. Tubewell/ Borewell may be sealed if project proponent does not hold a valid NOC.
2. Environmental Compensation may be calculated for illegal withdrawal (after considering the necessary rebate due to the pandemic), with necessary coordination with yourself for its recovery.
3. Operation of tubewell/ borewell only be allowed to operate after obtaining proper NOC.

This issue with the approval of competent authority.

Yours faithfully

Sd/- 11/4/22

(S.G. Bhartariya)
Regional Director

D O

Copy to:

1. **Director,** Ground Water Department, 9th Floor, Indira Bhawan, Ashok Marg, Lucknow-226001 **with request to expedite the process of granting NOC to defaulting units as per guidelines of CGWA. (As observed by NGT, Guidelines of CGWA to prevail over State Act).**
2. **Regional Officer,** Uttar Pradesh Pollution Control Board, Agra/ Bareilly/ Gautam Buddha Nagar/ Ghaziabad/ Gorakhpur/ Jhansi/ Kanpur/ Lucknow/ Meerut/ Varanasi for information and necessary action.
3. **Member,** Central Ground Water Authority, 18/11 Jamnagar House, Mansingh Road, New Delhi-110011 for information
4. **TS to Chairman,** Central Ground Water Board, Bhujal Bhawan, NH-IV, Faridabad-121001 for information.

(S.G. Bhartariya)
Regional Director

जिलाधिकारी गौतम बुद्ध नगर 19.4.22